

Shortage of Power in Assam

2306. SHRI ROBIN KAKATI: Will the Minister of ENERGY be pleased to state:

(a) what is the likely shortfall of power in Assam during the Sixth Five Year Plan period; and

(b) what is the likely loss on account of such power shortage and its effect on the progress of the plan targets?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Assam is at present able to meet its energy requirements but faces peaking deficit only which is met by peak hour restrictions. The State, however, is expected to be surplus in power by the end of the Sixth Plan period.

(b) The loss on account of power shortage cannot be quantified. However, since Assam is presently only facing some peaking deficit and not a deficit in energy the effect of the power shortage may only be marginal.

2307. [Transferred to the 26th March, 1982].

Guidelines issued to sitting judges with regard to their membership of Trusts

2308. DR. BHAI MAHAVIR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have issued any guidelines to the sitting judges of the various High Courts or the Supreme Court of India with regard to the acceptance of the membership of the Trusts registered with the Charitable Commissioner;

(b) whether any guidelines have also been issued by the Chief Justice of India and the Chief Justices of various High Courts in this regard; and

(c) if the answer to parts (a) and (b) above be in the affirmative, what are the details thereof nature of Trusts to which prohibition of accepting membership will apply and on what date these guidelines and instructions were issued?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) No, Sir.

(b) Information was called for from the Registrar of the Supreme Court and the High Courts. It has been received from the Registrar of the Supreme Court and the High Courts of Delhi, Bombay, Gauhati, Himachal Pradesh, Orissa, and Sikkim. They have intimated that no guidelines on the subject have been issued by the Chief Justices concerned.

(c) Does not arise.

1982 के एशियाई खेलों के संबंध में बिजली की सप्लाई

2309. श्री कलराज मिश्र : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार 1982 के एशियाई खेलों को बिजली की आवश्यकता की पूर्ति हेतु दिल्ली के पड़ोसी राज्यों से बिजली की सप्लाई का विचार रखती है, यदि हाँ, तो प्रत्येक राज्य से कितनी-कितनी बिजली प्राप्त किये जाने का प्रस्ताव है ; और

(ख) राज्य सरकारों ने इस सम्बन्ध में क्या कार्यवाही की है ?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री विक्रम महाजन) : (क) और (ख) एशियाई खेलों के कारण दिल्ली में 50 मेगावाट अतिरिक्त विद्युत की मांग का अनुमान लगाया गया है । एशियाई खेलों के